

THE HIGH COURT OF KERALA

A5-6985/2018

Kochi : 682.031
Dated: 21.6.2018

Official Memorandum

Sub: High Court establishment- proposed amendment to Rule 17 (2) of the Kerala High Court Service Rules, 2007 – reg.

Ref: Rule 39 of the Kerala High Court Service Rules, 2007.

It is proposed to make the following amendment to the Kerala High Court Service Rules, 2007 namely :

"In the Rules;

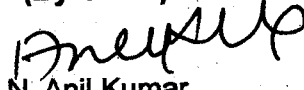
the following words shall be inserted in Rule 17(2) after the words "Assistant Librarian" and before the words "Chief Accountant"

"Electronic Data Processing Officer"

The above amendment will have proposepective effect only.

The members of the High Court Service are directed to file representations, if any, to the amendment proposed, to the **A - Section, High Court on or before 26.6.2018**

(By Order)


N. Anil Kumar
Registrar General

To,

The Joint Registrars, High Court
The Deputy Registrars, High Court
The Finance Officer, High Court
The Protocol Officer, High Court
The Public Relations Officer, High Court
The Private Secretary to the Chief Justice, High Court
The Assistant Registrars and Chief Librarian, High Court
The Accounts Officer, High Court
The Additional Public Relations Officer, High Court
The Confidential Assistants to the Registrars, High Court
The Confidential Assistant to Additional Registrar (General Administration), High Court
All Officers and Sections, High Court.
The Kerala Judicial Academy, Athani
The Administrative Records Section, High Court
The Notice Board (5 copies)
The File/Stock file.